

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5027

ANSWERED ON:07.05.2012

IRREGULARITIES IN EPFO

Gowda Shri D.B. Chandre;Jeyadural Shri S. R.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of complaints received by the Government regarding irregularities in Employees' Provident Fund Organisation (EPFO) and the Employees' State Insurance Corporation (ESIC) during the last three years and the current year, State-wise, year-wise;
- (b) whether any enquiry or investigation has been conducted by the Government in this regard;
- (c) whether it is also a fact that works which were to be executed by the Central Public Works Department have been given to outside agencies by EPFO and ESIC in violation of the rules;
- (d) if so, the details thereof and the action taken against such officers who violated these laid down rules; and
- (e) the steps taken by the Government to check such irregularities in future?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a): Details of complaints received in Vigilance wing is as follows:-

Year      Number of complaints in

Employees' State Insurance Corporation (ESIC)      Employees' Provident Fund Organisation (EPFO)

2009      106      106

2010      136      164

2011      126      110

2012 (upto March, 2012)      71      32

# State-wise/year-wise break up in respect of ESIC and EPFO is at Annex-I and Annex-II, respectively.

(b): Whenever a complaint alleging irregularities is received Inquiry/ investigation is carried out by these organisations.

(c): As autonomous organisations, both ESIC and EPFO have been getting their works executed through Central Public Works Department as well as other Government Agencies.

(d): Does not arise in view of 'c' above.

(e): Action as per Rules is being taken whenever any irregularity is detected.